

| <b>FORM A</b><br><b>PUBLIC ANNOUNCEMENT</b><br>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India<br>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016) |                                                                                                                                                            |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>FOR THE ATTENTION OF THE CREDITORS OF</b><br><b>TMW Fintech Pvt. Ltd.</b>                                                                                                                   |                                                                                                                                                            |
| RELEVANT PARTICULARS                                                                                                                                                                           |                                                                                                                                                            |
| 1. Name of corporate debtor                                                                                                                                                                    | TMW Fintech Pvt. Ltd.                                                                                                                                      |
| 2. Date of incorporation of corporate debtor                                                                                                                                                   | 30/07/2015                                                                                                                                                 |
| 3. Authority under which corporate debtor is incorporated / registered                                                                                                                         | Registrar of Companies -Mumbai                                                                                                                             |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                                                                           | U67190MH2015PTC267015                                                                                                                                      |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                                                                          | Registered Office: Tower – 3, 3rd Floor, Equinox Busi Off. Bandra Kurla Complex, L.B.S Marg, Kurla Mumbai, Maharashtra 400070                              |
| 6. Insolvency commencement date in respect of corporate debtor                                                                                                                                 | 08/10/2021 ( Date of receipt of order by IRP on 12/10/2021 )                                                                                               |
| 7. Estimated date of closure of insolvency resolution process                                                                                                                                  | 10/04/2022                                                                                                                                                 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                                                                       | Pramod Dattaram Rasam<br>Reg. No. IBB/PA-001/IP-P00722/2017-18/11259                                                                                       |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                                                                     | Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri East, Mumbai City, Maharashtra, 400059<br>Email: pdrasam@gmail.com                                       |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                                                                                  | Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri East, Mumbai City, Maharashtra, 400059<br>Email: pdrasamirp04@gmail.com                                  |
| 11. Last date for submission of claims                                                                                                                                                         | 26/10/2021 ( 14 days from receipt of order by IRP )                                                                                                        |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional                                                       | To be ascertained                                                                                                                                          |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)                                                      | To be ascertained                                                                                                                                          |
| 14. (a) Relevant Forms and Details of authorized representatives are available at:                                                                                                             | Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: As per Sr.No.10 above<br>Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the on **08/10/2021**. The order received by Interim Resolution Professional on, **12/10/2021**.

The creditors of **TMW Fintech Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **26/10/2021** to the Interim Resolution Professional at the **address mentioned against entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd /-

**Place : Mumbai**  
**Date : 12/10/2021**

**Pramod Dattaram Rasam**  
 (Interim Resolution Professional)  
 Regn. No.: IBB/PA-001/IP-P00722/2017-18/11259





